

[Print](#)**Defective Case Register from 2026-07-29 to 2026-07-29**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-WP(C)/33682/2026	KUNAL KUMAR SWAIN	2026-07-29	1. Annexure-2 4 to 10 not attested.
2	D-WP(C)/34292/2026	SATYABRATA MOHANTY (1)	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
3	D-WP(C)/33759/2026	TAPAN KUMAR BISWAL	2026-07-29	14-NOT PROPERLY INDEXED.
4	D-WP(C)/33760/2026	AMIYA KUMAR MOHANTY A	2026-07-29	Annexure-3 not properly page marked
5	D-WP(C)/33574/2026	MAHENDRA KUMAR SAHOO	2026-07-29	1. Page 60 62 and 64 not properly tagged. 2. Page 74 not available.
6	D-CONTC/14418/2026	ADV.	2026-07-29	i) Name of the petitioner in contc does not tally with wp (c).
7	D-CONTC/34224/2026	TRILOCHAN NANDA	2026-07-29	Detail address of op. not furnished in Index
8	D-EXP/34313/2026	ADV.	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Court Fee Rs-6/- to be paid. 2. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid 3. i) Para no. wrongly mention in declaration
9	D-CMAPL/33322/2026	BEDA PRAKASH PANDA	2026-07-29	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. i) Page mark not correctly furnished. ii) Anx-1 wrongly mention at page no. 10
10	D-RSA/1/2026	ASIT KUMAR OTTA	2026-07-29	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED 1. Period of Delay 22 days. I.A for condonation of delay Not Filed 2. Valuation and C.Fee Payable be furnished in the Memo. Of Appeal.
11	D-WP(C)/33441/2026	SANTOSH KUMAR DASH	2026-07-29	1. In address of OP No.1 two Departments have been mentioned.
12	D-WP(C)/33466/2026	AKSHAYA KUMAR NAYAK	2026-07-29	1. OHCBA welfare Fund Rs.50 not paid. 2. Ann. No. in para 2 not correct. 3. Ann.2 not mentioned in Petition.
13	D-CONTC/28130/2026	ADV.	2026-07-29	Subject Code Not correct.
14	D-CONTC/24783/2026	BRAHMANANDA TRIPATHY	2026-07-29	i) Date of order not mentioned in Reference certificate and Prayer of the petition.
15	D-CONTC/27612/2026	ADV.	2026-07-29	i) Postal receipt not filed. For further S.R. after removal of defect.

16	D- ABLAPL/22528/2026	AMITAV TRIPATHY	2026-07- 29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
17	D- ABLAPL/22530/2026	AMITAV TRIPATHY	2026-07- 29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
18	D- CRLMP/22545/2026	PRIYA RANJAN SINGH	2026-07- 29	1. GR Case number not correctly furnished in entire petition and I.A. petition.
19	D- BLAPL/22542/2026	MANORANJAN DAS	2026-07- 29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
20	D- BLAPL/21539/2026	PRASANTA KUMAR SAHOO	2026-07- 29	Name of the lower court not correctly furnished in Petition.
21	D- BLAPL/22625/2026	SATYA NARAYAN MISHRA 4	2026-07- 29	i) Page no. 12 and 13 not legible.
22	D- CRLMC/18353/2026	RAJIB LOCHAN PATTNAIK	2026-07- 29	1. Date of order under Annexure-1 does not tally with Index and para-5 of the petition.2.As per Impugned order under Annexure-1,T.R. case No.19/2021 not furnished in the cause title.3. Mobile number and name of the Informant/Victim to be redacted in Page nos.16 and 18.
23	D- CRLMC/22088/2026	BHARAT JALLI	2026-07- 29	1 Alphabetical page mark and synopsis as well as date chart not maintained in index
24	D- CRLMC/17232/2026	TUKUNA KUMAR MISHRA	2026-07- 29	1. Put up for S.R. after filing C.Copy of F.I.R
25	D- RVWPET/33302/2026	SUBHRANSU BHUSAN MOHANTY	2026-07- 29	1.C. copy of impugned order not filed. Put up for SR after filing of c. copy of impugned order.
26	D- CRLMC/18693/2026	ANUP UDAYA SENAPATI	2026-07- 29	1. Copy of Annexure-1 and 2 disclosing the name of Informant/Victim be kept in cover.

27	D-RVWPET/33073/2026	SATYA RANJAN PATI	2026-07-29	1.Petitioner no. 1 in wp (c) not made party in Rvwpet. 2.i) Year of the date of disposed wrongly mention in para no. D of grounds. ii) Put up for SR after removal of defect.
28	D-CRLMC/17385/2026	GOPAL KRISHNA NAYAK	2026-07-29	1. Date of order under Annexure-2 does not tally Index and para-5 of the petition.
29	D-CRLMC/20107/2026	SUKANTA KUMAR DALAI	2026-07-29	1. Paragraph no. not correctly furnished in the petition.
30	D-WP(C)/34157/2026	DINESH KUMAR PANDA	2026-07-29	1. Serial numbers of the opp. parties not correctly furnished in cause title.
31	D-CRLMC/19419/2026	LAMBODOR ACHARI	2026-07-29	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 1. Page nos.7 and 9 not neat and legible.2. Date of order under Annexure-1 does not tally with para-1 and prayer of the petition.
32	D-WP(C)/32241/2026	RAMDAS ACHARY	2026-07-29	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
33	D-CRLMC/20058/2026	SUKANTA KUMAR DALAI	2026-07-29	1. Paragraph no. not correctly furnished in the petition.
34	D-WP(C)/34620/2026	SATYA SMRUTI MOHANTY	2026-07-29	Page 338 339 342 to 385 388 to 393 not legible.
35	D-CRLMC/21704/2026	SASANKA SEKHAR PAIKRAY	2026-07-29	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. Name of the victim/ Informant Redacting from para no.2, page nos. 11 12 and 13 of the petition. 2. Name of the victim / Informant need not be disclosed in connection with Annex-2 and kept in closed cover.
36	D-CRLMC/22779/2026	MANGU NANDY	2026-07-29	1-COURT FEE IS DEFICIENT.
37	D-WP(C)/34064/2026	SAILABALA JENA	2026-07-29	1. In Affidavit, Sl no 3 information not furnished.
38	D-BLAPL/22631/2026	BISWORANJAN SWAIN	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
39	D-WP(C)/33373/2026	RANJIT MOHANTY	2026-07-29	1. Annexure-2 not marked at page no 10
40	D-WP(C)/33785/2026	SAPAN KUMAR PAL	2026-07-29	Page 24 25 28 40 41 and 45 not legible.
41	D-CRLMC/21813/2026	BHARAT JALLI	2026-07-29	Alphabetical page mark and synopsis date chart not maintained in Index.

42	D- CONTC/34081/2026	ADV.	2026-07-29	1. Name of the petitioner not correctly furnished in Synopsis and Date chart.
43	D- CONTC/34443/2026	TRILOCHAN NANDA	2026-07-29	Detail address of op not furnished in Index.
44	D- CONTC/33892/2026	ADV.	2026-07-29	1. Disposal date of WPC case not correctly furnished in Synopsis, Date chart, cause title and Reference certificate.
45	D- BLAPL/22327/2026	UMA SHANKAR PATEL	2026-07-29	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Name and Details of Victim/Informant mentioned in annexure (Page Nos.17 18 and 21) need not be disclosed and kept in closed cover.
46	D- CONTC/33846/2026	ADV.	2026-07-29	1. WPC case number not correctly furnished in Index.
47	D- CRLMC/22507/2026	BIDYADHAR MANSING	2026-07-29	1. Annexure-2 described in para-2 of the petition but not page marked in Index.
48	D- CONTC/33894/2026	ADV.	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Name of the Op. No.2 not furnished in cause title
49	D-WP(C)/32847/2026	GOURI MOHAN RATH	2026-07-29	1. Court fee Rs 6/- deficient in W. P
50	D-CMP/34447/2026	ADHIRAJ MOHANTY	2026-07-29	4-AFFIDAVIT/VERIFICATION NOT PROPER. Page No-9 not accompanied
51	D-RSA/31332/2026	AMITABH MISHRA	2026-07-29	C.Fee Payable left blank be furnished.
52	D-WP(C)/32959/2026	GAUTAM CHARAN ROUT	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
53	D- ABLAPL/22714/2026	PRAHALLAD SAHU	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
54	D- CRLMC/21128/2026	BARSHARANI NANDA	2026-07-29	1. Date of order under Annexure-1 does not tally with para-5 of the petition.2. As per impugned order under Annexure-1,name of the Lower court does not tally with Synopsis and petition.3. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.
55	D-RSA/14388/2026	SANJAY KUMAR DAS	2026-07-29	1. Period of Delay 181 days.I.A for condonation of delay Not Filed.
56	D-WP(C)/34241/2026	SUNIL KUMAR PANDA	2026-07-29	4-AFFIDAVIT/VERIFICATION NOT PROPER.

				Occupation not mentioned in the affidavit.
57	D-ABLAPL/22602/2026	SRIKHETRA MISHRA	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
58	D-WA/33532/2026	SUBHADUTTA ROUTRAY	2026-07-29	Put up for SR reg. calculation of limitation after disposal of I.A. no.2441/2026
59	D-WP(C)/33129/2026	SANDIPANI NAYAK	2026-07-29	Date not mentioned in the v.nama
60	D-BLAPL/22633/2026	LOKANATH NAIK	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Lower Court name(where case is pending) mentioned in Petition not tally with the Rejection order. 4.Paragraphs not properly mentioned in declaration of affidavit
61	D-ABLAPL/22630/2026	PRASANTA KUMAR SAHOO	2026-07-29	Receipt Showing Serv.copy To Vigilance not Filed. .Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
62	D-BLAPL/22637/2026	ANUPAM DASH	2026-07-29	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Annexure-4 not properly paginated

63	D- CONTC/33726/2026	ARYA TRIPATHY	2026-07-29	i) Ld. Counsel for the petitioner not signed in page no. 7.ii) Age of the deponent mentioned in affidavit mismatched.iii) Annexure -1 and 2 not marked in page 9 and 12.iv) cause title of wp(c) not filed . v) For further S.R. after removal of defect.
64	D- CRLMC/10781/2026	BIJAYA KUMAR RAGADA	2026-07-29	1. As per impugned order under Annexure-3,G.R.case No.does not tally with Synopsis,petition and I.A.
65	D- BLAPL/22638/2026	AMIT KUMAR NATH	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Hologram of Rs.50/- not affixed in V.nama.
66	D- BLAPL/22639/2026	DHIRENDRA KUMAR MOHAPATRA	2026-07-29	Name of Informant mentioned in para-6(a) of pg.-7 and para-14 of pg.-11 in ANNEXURE-1 be redacted AND redacted copy of the same be filed..
67	D- CONTC/33090/2026	ADV.	2026-07-29	Not properly indexed
68	D- CRLMC/20080/2026	PRAMOD CHANDRA SEJPADA	2026-07-29	1. Nomenclature not correctly furnished Sl. no.3 in Index
69	D- CONTC/32256/2026	ADV.	2026-07-29	i) For further S.R. after filing of Annexure-1 and 2.
70	D- CRLMC/20709/2026	AJAYA KUMAR NANDA	2026-07-29	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
71	D- CRLMC/20511/2026	ANIRUDHA DAS	2026-07-29	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1.Signature of the deponent in affidavit does not tally with cause title.
72	D- CRLMC/21354/2026		2026-07-29	23-NOMENCLATURE NOT CORRECTLY FURNISHED . 1. This case may be registered as CRLMA.
73	D- CRLMC/22011/2026	SUSANTA KUMAR LENKA	2026-07-29	1. Date of order under Annexure-5 does not tally with Index.
74	D- ABLAPL/22486/2026	SANTOSH CHANDRA ATABUDHI	2026-07-29	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any

				other criminal case or not. If yes, particulars and decisions thereof to be furnished.
75	D- CONTC/32257/2026	ADV.	2026-07-29	i) For further S.R. after filing of cause title of wp(c) no. 21014/2025.
76	D- ABLAPL/22481/2026	SANTOSH CHANDRA ATABUDHI	2026-07-29	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
77	D- ABLAPL/22497/2026	SAPAN KUMAR LENKA	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
78	D- ABLAPL/22498/2026	SAPAN KUMAR LENKA	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
79	D- CONTC/32299/2026	SURYAKANTA DASH	2026-07-29	i) Opp. party in wp(c) and Tahasildar ,Bhubaneswar not made party in CONTC. petition.ii) Date of order not correctly mentioned in para-3 of the petition.iii) Date of order passed in wp(c) not mentioned in prayer of the petition.iv) For futrther S,R. after removal of defect.
80	D- CONTC/30922/2026	ADV.	2026-07-29	Copy of order not filed.
81	D- ABLAPL/22504/2026	DALIRANI BEHURAY	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether

				similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.P.S. case incorrectly mentioned in petition. 4.Paragraphs incorrectly mentioned in declaration of affidavit.
82	D- CONTC/30910/2026	ADV.	2026-07-29	Copy of Order not filed
83	D- ABLAPL/22551/2026	DEEPAK KU SAHOO	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
84	D- ABLAPL/22612/2026	SURESH KUMAR PANDA	2026-07-29	1.Petition not properly paginated. 2.Reference Certificate not properly furnished. 3.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
85	D- CONTC/32473/2026	ADV.	2026-07-29	i) Page no. not correct after page no. 12.
86	D- RVWPET/33569/2026	PRABIR KUMAR RAY, AGA	2026-07-29	1.C. copy of impugned order not filed. 2. Put up for SR after filing of c. copy of impugned order.
87	D- ABLAPL/22477/2026	DEEPAK KUMAR DAS	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Page No. 10 and 12 not legible. 4.Occupation of deponent not mentioned in affidavit
88	D-CRLA/22001/2026	RAVI SHANKAR SAMAL	2026-07-29	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. 1.Court Fee Rs.6/- to be paid on Cause title 1.Good grounds not furnished.2.Village address of op. no.3 in cause title not tally with judgement.3.

				Court fee Rs.6/- not paid in both the I.As. 4. Status of the appellant and al so I.A. not furnished in C.T.
89	D-CONTC/30063/2026	SANTOSH KUMAR DWIVEDY	2026-07-29	i) Date of wp(c) order not correct in para-1 of page-4ii) Year of the wp(c) no. not correct in reference certificate,para-1 of the petition
90	D-ABLAPL/22484/2026	UMA SHANKAR PATEL	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
91	D-CRLA/22028/2026	PURNA CHANDRA DAS	2026-07-29	1.status of the appellant not furnished in C.T. and al so I.As.
92	D-CRLREV/22340/2026	DIGAMBARA MISHRA	2026-07-29	1. Page Nos. 20 to 27 under Annex-2 to be kept in Closed cover.
93	D-CONTC/30843/2026	ADV.	2026-07-29	1. Vernacular certificate not furnished.
94	D-BLAPL/22531/2026	AMITAV TRIPATHY	2026-07-29	Name AND Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.
95	D-CONTC/31304/2026	STHITI DAS	2026-07-29	1. Age of the deponent in affidavit does not tally with cause title.
96	D-BLAPL/22533/2026	AMITAV TRIPATHY	2026-07-29	LTI of Petitioner in Vakalatnama incomplete.
97	D-WP(C)/30724/2026	SHANTI RANJAN BEHERA	2026-07-29	1. Petition not page marked in Index. 2. Annexures not marked. 3. Some pages in each annexure not page marked.
98	D-ABLAPL/22521/2026	UMA SHANKAR PATEL	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Undertaking For Non Filing Of Translated Copy(Hindi) Not Filed.
99	D-ABLAPL/22575/2026	SUBODH KUMAR MOHANTY	2026-07-29	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the

				Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3. Annexure-1 2 be redacted. 4. Redacted copy of the same be filed. 5. Non-redacted copy of Annexure-1 and 2 be kept in closed envelop.
100	D- CONTC/32475/2026	ADV.	2026-07-29	i) Signature of the deponent not tally with her name in the affidavit.
101	D- ABLAPL/22558/2026	BISWAPRAKASH MOHAPATRA	2026-07-29	1. Reference Certificate not properly furnished. 2. As per High Court Notification dated 5.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3. Para-2 of the affidavit not properly mentioned
102	D- CONTC/33068/2026	SARADA PRASANNA SARANGI	2026-07-29	i) Date of order not correct in para-3 of the petition. ii) Annexure-2 mentioned 2 times in page-3. iii) Affidavit not in proper format. iv) For further S.R. after removal of defect.
103	D- CONTC/28323/2026	SANTOSH KUMAR DWIVEDY	2026-07-29	1. Page nos. 53 54 55 and 59 not neat and legible.
104	D- ABLAPL/22591/2026	TUKUNA KUMAR MISHRA	2026-07-29	1. Reference Certificate not properly furnished. 2. As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished... Receipt Showing Serv. copy To Vigilance not Filed.
105	D- CONTC/31318/2026	ADV.	2026-07-29	1. No. of WP(C) under Annexure-1 does not tally with Index
106	D- ABLAPL/22622/2026	ASIT KUMAR JENA	2026-07-29	Hologram of Rs.50/- not affixed in V.nama.
107	D- ABLAPL/16895/2026	GOPINATH MISHRA	2026-07-29	31-As per standing order the details of victim/informant shall not be mentioned in the petition. i) Name of the petitioner mentioned in Index, synopsis and date chart be redacted, ii) P. S. case no. not correctly mentioned in page 3 of para-2 of the petition. iii) Page no. 9 and 10 not legible. iv) Page mark of annexure-1 of the petition not tally with index.

108	D- CONTC/33450/2026	TARUN PATNAIK	2026-07-29	i) date of order not correctly furnished in para-4 of page -3.ii) Address of the contemnor not correctly furnished in cause title.iii) Date of order mentioned in para-5 of the petition not tally withannexure-4.
109	D- CONTC/33087/2026	ADV.	2026-07-29	WP(C) no. not furnished in reference certificate.
110	D- ABLAPL/22726/2026	ABHISHEK PRADHAN	2026-07-29	Page No. 9 not legible
111	D-WP(C)/34430/2026	ASHOK KUMAR SAHOO	2026-07-29	1. Annexure numbers not correctly furnished in Prayer of the petition.
112	D- CONTC/34071/2026	ADV.	2026-07-29	i) date of order passed in wp(c) not correctly mentioned in para-2 of the petition.ii) WP(C) no. mentioned in affidavit not correct.
113	D- RVWPET/32480/2026	DILLIP KUMAR RAY	2026-07-29	1.Authentication fee due on the Appellate Court Judgement Rs Payable Rs-2.25/-. Rs-2/- paid. Rs-0.25/- to be paid. 2.Petitioner no. 1 and 2 and proforma op. no. 8-11 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. 3. Para no. wrongly mention in grounds and declaration. ii) Same cause action filed by the petitioner in D-WA no. 30964/2026. iii) Put up for SR after removal of defects.
114	D-WP(C)/32178/2026	BHABATOSH PARHI	2026-07-29	17-REFERENCE CERTIFICATE NOT FURNISHED. 1. Paragraph no. not correctly furnished in the petition.2. Date of receipt under Annexure-3 does not tally with index and para-7 of the petition.
115	D-WP(C)/33133/2026	MANOJA KUMAR KHUNTIA	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
116	D-WP(C)/33445/2026	KAPILA CHARAN NAYAK	2026-07-29	1. PIN No. mentioned in the address of OP No.3 not correct. 2. Ann.3 not mentioned in petition. 3. Deficit Spl. Adhesive Stamp of Rs.27 each in Affidavit and IA Affidavit to be affixed. 4. OHCBA welfare Fund Rs.50 not paid.
117	D-WP(C)/33336/2026	BIJAY KUMAR BEHERA	2026-07-29	1. The date of execution v. Nama not furnished
118	D- ABLAPL/22473/2026	ASHIM KISHOR PAL	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Advocate Welfare fees of Rs.15/- not affixed in V.nama.
119	D- RVWPET/32476/2026	DILLIP KUMAR RAY	2026-07-29	1.Authentication fee due on the appellate Court Judgement Rs Payable Rs-2.25/-. Rs-2/- paid. Rs-

				0.25/- to be paid. 2.Petitioner no. 1 and 2 and proforma op. no.8 to 11 are not party in wp (c). I.A. filed for leave prefer to Rvwpet. 3. i) Para no. wrongly mention in grounds and declaration. ii) Same cause action filed by the petitioner in D-WA no. 30957/2026. Put up for SR after removal of defects
120	D-RVWPET/32478/2026	DILLIP KUMAR RAY	2026-07-29	1.Authentication fee due on the Appellate Court Judgement Payable of Rs-2.25/- . Rs-2/- paid. Rs-0.25/- to be paid. 2.Petitioner no. 1 and 2 and proforma op. no. 7 to 10 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. (b) Provision of Law Not furnished. 3. i) Para no. wrongly mention in grounds and declaration. ii) Same cause action filed be the petitioner in D-WA no. 30959/2026. iii) Put up for SR after removal of defects.
121	D-RVWPET/32477/2026	DILLIP KUMAR RAY	2026-07-29	1. Authentication fee due on the Appellate Court Judgement Rs Payable Rs-2.256/- . Rs-2/- paid. Rs-0.25/- to be paid. 2.Petitioner no. 1 and 2 and Proforma op. no. 5 to 8 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. (b) Provision of Law Not furnished 3. i) Para no. wrongly mention in grounds and declaration. ii) Same cause action filed by the petitioner in D-WA no. 30958/2026. iii) Put up for SR after removal of defects.
122	D-WP(C)/33481/2026	PANKAJ KHANDELWAL	2026-07-29	1. No OP No.6 as mentioned in Prayer.
123	D-WP(C)/33438/2026	ALOK KUMAR MOHANTY	2026-07-29	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. para 6 appearing twice.
124	D-WP(C)/33581/2026	ASHOK KUMAR MISRA	2026-07-29	As per Index, Annexure-1 not described in the petition.
125	D-ABLAPL/22474/2026	RAJENDRA NARAYAN ROUT	2026-07-29	FIR copy need not required to redact.
126	D-ABLAPL/22501/2026	SAPAN KUMAR LENKA	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
127	D-MACA/29196/2026	AKSHAYA KUMAR SAHOO	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
128	D-RVWPET/32321/2026	DILLIP KUMAR RAY	2026-07-29	1. Authentication fee due on the Appellate Court Judgement Rs Payable Rs-2.25/- . Rs-2/- paid. Rs-0.25/- to be paid. 2.Petitioner no. 1 and 2 and opp.

				no. 8-11 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. (b) Provision of Law Not Furnished. 3. i) Para no. wrongly mention in grounds and declaration. ii) Same cause action filed by the petitioner in D-WA no. 30955/2026. iii) Put up for SR after removal of defects.
129	D-WP(C)/34342/2026	SIDHARTHA DAS	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
130	D-RVWPET/32479/2026	DILLIP KUMAR RAY	2026-07-29	1.Authentication fee due on the Appellate Court Judgement Rs Payable Rs-2.25/-. Rs-2/- paid. Rs-0.25/- to be paid. 2.Petitioner no. 1 and 2 and proforma op. no. 5-8 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. (b) Provision of Law Not furnished. 3. i) Para no. wrongly mention in grounds and declaration. ii) Same cause action filed by the petitioner in D-WA no. 30960/2026. iii) Put up for SR after removal of defects.
131	D-CONTC/33284/2026	ADV.	2026-07-29	1. Put up for S.R. after copy of order dated 23.02.2026 passed in WP(C)No.5658 of 2026.
132	D-MACA/27061/2026	ADAM ALI KHAN	2026-07-29	statutory deposit not made, further SR after filling of c copy
133	D-CRLMP/18916/2026	RAMDAS ACHARY	2026-07-29	Subject Code incorrectly Mentioned
134	D-RVWPET/32482/2026	DILLIP KUMAR RAY	2026-07-29	1.Authentication fee due on the Appellate Court Judgement Rs Payable Rs-2.25/-. Rs-2/- paid. Rs-0.2/- to be paid. 2.Petitioner no. 1 and 2 and proforma op. no. 7-10 in Rvwpet are not party in wp (c). I.A. filed for leave prefer to Rvwpet. (b) Provision of Law Not furnished 3. i) Para no. wrongly mention in grounds and declaration. ii) Date of order wrongly mention in I.A. no.347/2026 and 350/2026. iii) Prayer repeat in I.A. no. 347/2026. iv) Same cause action filed by the petitioner in D-WA no. 30955/2026. v)) Put up for SR after removal of defects.
135	D-WP(C)/33478/2026	ASHIS KUMAR MISHRA	2026-07-29	1. Date mentioned in date Chart not proper. 2. Address of Pet. in CT, Affidavits and V.nama incomplete. 3. Paragraph declaration not correct.
136	D-CONTC/33352/2026	ADV	2026-07-29	1. Reference Certificate not furnished.
137	D-BLAPL/22464/2026	JITENDRA SAMANTARAY	2026-07-29	Annexures are not Page Marked
138	D-CRLMP/19316/2026	ADHIRAJ MOHANTY	2026-07-29	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Nomenclature not correctly furnished Sl. no.3 in Index and Affidavit. 2. Provision of Law not correctly furnished in cause title.3. After page

				no.18 one page not page marked. 4. Necessary correction be made on body of the petition
139	D-RSA/16387/2026	NARAYAN PRASAD PARIJA	2026-07-29	1. Period of Delay 180 days.I.A for condonation of delay Not Filed. 2. Vakalatnama not properly stamped, Executed and accepted .A-2(h)(iii) not executed,2(a) being Dead executed. 3. (a) Cause Title Not in order.R-1/G 1/H of the L.A.C not made Parties 4. L.A Court Judgment passed against dead persons(R-3 5 and 6 Died before 16.10.2025),I.As filed for substitution in this Appeal.5.I.A for abatement and condonation of delay be filed separately.6.Index not properly Page marked.
140	D-ABLAPL/22510/2026	BIKRAM CHANDRA GHADAI	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
141	D-BLAPL/22366/2026	MAHES DAS	2026-07-29	C.T.No. Not correctly furnished in Cause Title
142	D-CRLMP/19221/2026	TRILOCHAN DASH	2026-07-29	1. Put up for SR after filing of Page no.1 of the petition.
143	D-CONTC/33249/2026	ADV.	2026-07-29	1. Page no.9 not filed.2.Annexures-3 and 4 not page marked in Index.
144	D-RSA/5999/2026	KIRTAN BADHEI	2026-07-29	1. Period of Delay 177 days.I.A for condonation of delay Not Filed. 2. Cause Title Not in order.Appellants No-8 to 10 added as parties but not yet substituted.R-2 not a Party be corrected in the C.T.
145	D-BLAPL/22570/2026	NITYANANDA MOHAPATRA	2026-07-29	Name of the victim / Informant,and address reflected in the annexes. be kept in cover. 2. page nos. 16 and 22 partially legible.
146	D-BLAPL/22367/2026	JAGABANDHU SAHU	2026-07-29	Name and Details of Victim/ Informant mentioned in annexure need not be disclosed and kept in closed cover
147	D-BLAPL/22364/2026	TARA PRASAD MOHAPATRA	2026-07-29	page No. 7 repeated twice
148	D-ABLAPL/22527/2026	AMITAV TRIPATHY	2026-07-29	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and

				decisions thereof to be furnished. 3.Pg.No.10-12 not legible.
149	D-WP(C)/34277/2026	PRABIN DAS	2026-07-29	.Subject Code incorrectly Mentioned
150	D-WP(C)/33264/2026	ABHILASH MISHRA	2026-07-29	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Paragraph 15 of the W.P filled twice
151	D-BLAPL/22414/2026	JNYANANANDA PANDA	2026-07-29	1.Wrongly mentioned Lower Court name(Where the case is pending) as Dist. and Sessions Judge instead of Addl.Dist. and Sessions Judge.

DEFECTIVE REPORT LIST				
DEFECTIVE REPORT OF 29-07-2026 (CASES FILED BEFORE 2024)				
Sl no.	Filing Number	Case Number	Advocate for Petitioner/Caveator	Defects as per S.R.
1	CONTC/6166/2022	CONTC/6166/2022	SRI RAMA KRISHNA BISOI	OTHERS. YEAR OF THE WPC(OA) NO. NOT CORRECT IN PARA 2 OF THE PETITION OTHERS. DISTRICT OF OP. NO.1 NOT FURNISHED IN C.T 17. REFERENCE CERTIFICATE NOT FURNISHED.